

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 92/MP/2018

- Subject** : Petition under Section 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking a direction to PGCIL to pay a sum of Rs. 112.39 crore, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the transmission system falling in the scope of PGCIL's obligations, along with interest on the same till the date of payment of the amount by PGCIL to the Petitioner.
- Date of Hearing** : 10.3.2022
- Coram** : Shri P. K. Pujari, Chairperson
Shri A.K Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Shiga Energy Pvt. Ltd. (SEPL)
- Respondents** : Power Grid Corporation of India Limited & Anr.
- Parties Present** : Shri Deepank Yadav, Advocate, SEPL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Soumya Singh, Advocate, PGCIL
Shri Raghvendra Kumar, Advocate, State of Sikkim
Ms. Swapnil Verma, CTUIL
Shri Siddhart Sharma, CTUIL
Shri Rajneet Singh Rajput, CTUIL
Shri Rajesh Kumar, CTUIL
Shri Manish Ranjan Keshari, CTUIL
Shri Bimal Agrawal, SEPL
Shri Vijay Kumar, SEPL

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the Commission adjourned the matter.



3. The Petition shall be listed for hearing in due course for which a separate notice will be issued.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

